

(2021) 04 SIK CK 0004

In the Sikkim High Court

Case No : Civil Revision Petition No. 07 Of 2019

Aishwarya Rai

APPELLANT

Vs

Jigmi Phunchok Bhutia & Others

RESPONDENT

Date of Decision : 03-04-2021

Acts Referred:

Code Of Civil Procedure, 1908 — Order 43 Rule 1

Citation : (2021) 04 SIK CK 0004

Hon'ble Judges : Jitendra Kumar Maheshwari, CJ

Bench : Single Bench

Advocate : Navtara Sarda, Nilanjan Bhattacharjee, Souri Ghosal, Amresh Kumar Mandal

Final Decision : Dismissed

Judgement

Jitendra Kumar Maheshwari, CJ

Learned Counsel for the petitioner seeks withdrawal of this petition with a liberty to file Miscellaneous Appeal under Order 43 Rule 1 of the Code of Civil Procedure, 1908 before the appropriate forum.

The prayer is not objected by the other side.

Accordingly, this petition is dismissed as withdrawn with liberty as prayed for.

Certified copy of the impugned order be returned back by the Registry to the Counsel for the petitioner on furnishing the photocopy thereof.